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Separate paging is given to this Part in order that it may be filed as a separate Compilation.

P A R T I V

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 3rd April, 1991 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 13 OF 1991.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th April, 1991).

AN ACT

further to amend the Indian Partnership Act, 1932 in its application to the State of Gujarat.

It is hereby enacted in the Forty-second Year of the Republic of India as follows :—

1. This Act may be called the Indian Partnership (Gujarat Amendment) Act, 1991. Short title,

9 of 1932. 2. In the Indian Partnership Act, 1932, in its application to the State of Gujarat, for Schedule I, the following Schedule shall be substituted, namely :—

**Substitu-
tion of
Schedule
1 to 9 of
1932.**

"SCHEDULE—I

MAXIMUM FEES

(See sub-section (1) of section 71)

Document or act in respect of which the fee is payable.	Maximum fee.
Statement under section 58	Fifty rupees.
Statement under section 60	Twenty-five rupees.
Intimation under section 61	Twenty-five rupees.
Intimation under section 62	Twenty-five rupees.
Notice under section 63	Twenty-five rupees.
Application under section 64	Twenty-five rupees.
Inspection of the Register of Firms under sub-section (1) of section 66	Ten rupees for inspecting one volume of the Register.
Inspection of documents relating to a firm under sub-section (2) of section 66	Ten rupees for the inspection of all documents relating to one firm.
Copies from the Register of Firms	Five rupees for each hundred words or part thereof."